

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 102**

New IA(Com)- 29/2024

In

CP-114-(ND)2023

**IN THE MATTER OF:**

Rekha Saxena

**.....APPLICANT/PETITIONER**

**Vs**

Glade Developers Private Limited

**.....RESPONDENT**

**SECTION**

**U/s 59, 213 & 424**

**Order delivered on 05.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Arjun Syal and Mr. Shreyan Das, Advs.

For the Respondent :

**ORDER**

**New IA(Com)- 29/2024:-**

Heard the submissions made by the Ld. Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant shall serve notice along with a copy of the application on the Respondent and file proof and affidavit of service within three days. The Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter on **18.03.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**